

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

THIRTY-SEVENTH REPORT

(Presented on 29-7-1987)

I, the Chairman, of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-seventh Report.

2. The Committee met on 28 July, 1987 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1987 (*Substitution of new article for article 263*) by Shri Syed Shahabuddin.
- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of Seventh Schedule*) by Dr. Chandra Shekhar Verma.
- (3) The Constitution (Amendment) Bill, 1987 (*Insertion of new article 333A*) by Ch. Lachchhi Ram.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1987 (*Substitution of new article for article 263*) by Shri Syed Shahabuddin.

The Bill seeks to substitute a new article for article 263 of the Constitution with a view to provide for the establishment of an Inter-State Council for exchange of views on issues which concern the States as well as the Centre or which concern more than one State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of Seventh Schedule*) by Dr. Chandra Shekhar Verma.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer from the State List entry 17 relating to water supply, irrigation and canals, etc. to the Union List so as to empower Union Government to formulate plans for the speedy execution of irrigation, power and other river water schemes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1987 (*Insertion of new article 333A*) by Ch. Lachchhi Ram.

The Bill seeks to insert a new article 333A in the Constitution with a view to reserve seats for the Scheduled Castes and Scheduled Tribes in all local bodies, including those for the offices of Chairman, President or Mayor, as the case may be, of Gram Panchayat, Zila Parishad, Municipal Committee or Municipal Corporation, of every State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to five Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Consumer Protection (Price Determination of the Products Manufactured in the Private Sector) Bill, 1987 by Shri Chintamani Jena, be placed in category 'A' and the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri Syed Shahabuddin, Dr. Chandra Shekhar Verma and Ch. Lachchhi Ram be permitted to move for leave to introduce their Constitution (Amendment) Bills, and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

July 28, 1987
 Sravana 6, 1909 (Saka)

M. THAMBI DURAI,
 Chairman,

Committee on Private Members'
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Doctors and Engineers (Regulation of Migration to Foreign Countries) Bill, 1987 by Dr. P. Vallal Peruman.	49 of 1987	B	2 hours
2	The Consumer Protection (Price Determination of the Products Manufactured in the Private Sector) Bill, 1987 by Shri Chintamani Jena.	50 of 1987	A	2 hours
3	The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, 1987 by Dr. P. Vallal Peruman.	52 of 1987	B	2 hours
4	The Constitution (Amendment) Bill, 1987 (<i>Amendment of article 25, etc.</i>) by Shri Shantaram Naik.	47 of 1987	B	2 hours
5	The Prevention of Food Adulteration (Amendment) Bill, 1987 (<i>Insertion of section 16A, etc.</i>) by Shri Hussain Dalwai.	51 of 1987	B	2 hours